

(d) whether while considering re-vamping of oil industry, Government propose to consider the question of having regional marketing companies?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) and (b) No, Sir.

(c) and (d) Do not arise.

Dual Price Policy of Kerosene

1788. SHRI CHIMANBHAI MEHTA: Will the Minister of PETROLEUM be pleased to refer to the answer to Unstarred Question 540 given in the Rajya Sabha on the 29th July, 1985 and state:

(a) what are the difficulties experienced by State Government and Union Territories that lead to withdrawal of dual price policy of kerosene; and

(b) whether the States are not in a position to supply required quantity of kerosene to industries from their domestic consumer quota and whether Government propose to consider any other alternative to help the State requiring kerosene for industrial purposes?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA):

(a) Problems faced by the States and Territories in enforcing dual pricing of kerosene included:

(i) Difficulties in identification of weak and vulnerable sections of the society to whom subsidised kerosene was to be distributed.

(ii) Inadequacy of distribution system to ensure effective implementation of dual pricing.

(iii) Possibility of large scale malpractices and diversion of subsidised kerosene by dealers.

(b) Kerosene allocations are mainly meant for domestic fuel and lighting needs. In cases of technological necessity, States and Union Territories

can release it for industrial use also from out of their allocation.

Shifting of Rajkot GPO

1789. SHRI CHIMANBHAI MEHTA: Will the Minister of COMMUNICATIONS be pleased to refer to the answer to Unstarred Question 535 given in the Rajya Sabha on the 29th July, 1985 and state:

(a) whether construction of new building at the site of Rajkot G.P.O. has started;

(b) when the tenders were called for, accepted and order to start the construction was given;

(c) what is the tendered amount accepted, with the name of the contractors; and

(d) when the rented building for GPO was occupied and how much rent has been paid till date?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIR-DHA): (a) Yes, Sir.

(b) Tenders were called for on 26-3-84. accepted on 1-6-84 and order to start construction was given on 13-8-84.

(c) Tendered amount accepted is Rs. 69,77,373.75. Name of the contractor is M/s. Jeevan Construction Company, Rajkot.

(d) Rented building was occupied on 18-6-83 on rent of Rs. 22,000 per month. Rent paid upto 31st July, 1985 is Rs. 5,63,200.

Telephone Connections in Gujarat State

1790. SHRI RAMSINGBHAI PATALIYABHAI RATHVAKOLI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the registration for various categories of telephone connections have been made at various places in the Districts of Baroda, Surat, Chhota Udaipur in Gujarat

State and Union Territory of Dadra Nagar Haveli during 1981 and 30th June, 1985;

(b) if so, what are the details thereof;

(c) how many connections have been given so far;

(d) how many rejected and are under consideration;

(e) when the remaining connections are likely to be given; and

(f) what are the plans to provide new telephone connections during the period from 1st August, 1985 to 31st December, 1986?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIR-DHA): (a) Yes, Sir.

(b) to (d), Information is given in the Annexure.

(e) The information is as under:

Baroda and Surat:—It is proposed to clear the existing waiting list progressively by end of 7th Plan, subject to availability of adequate resources.

Chhota Udaipur: There is no waiting list at present.

Dadra Nagar Haveli: The present waiting list is proposed to be cleared progressively by 31st December, 1986.

(f) Following is the programme of provision of new telephone connections during the period 1-8-1985 to 31-12-1986:—

Baroda.....6,000

Surat.....7,000

Chhota Udaipur: At present there is no waiting list.

Dadar Nagar Havelis 243 i. e. the present waiting list will be cleared.

Annexure

	Waiting list as on 30-6-1985				Connec- tion given during the period from 1981 to June 1985	No. of Cases rejected and under Conside- ration
	OYI	Spl.	General	Total		
1. Baroda	994	1691	8043	10,728	2232	300
2. Surat	2718	874	17729	21,319	864	Nil
3. Chhota Udaipur	3	1	52	56	56	—
4. Dadra Nagar Haveli	28	51	164	243	186	Nil

Adulteration in Petrol and Diesel in Gujarat State

1791. SHRI RAMSINGBHAI PATALIYABHAI RATHVAKOLI: Will the Minister of PETROLEUM be pleased to state:

(a) whether the attention of Government has been drawn to the fact

that adulterated petrol and diesel is being sold by some petrol pumps and petrol dealers in various parts of Gujarat and in the country also;

(b) if so, whether Government have received complaints in this regard;

(c) if so, what are the details thereof indicating the number and